

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 375(ND)/2017

IN THE MATTER OF:

Reliance Asset Reconstruction Co. Ltd. Applicant/petitioner
Vs.
M/s. Aravali Infrapower Ltd. Respondent

Order under Section 213 of the Companies Act

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Uddyam Mukherjee, Advocate
For the Respondent:

ORDER

One last opportunity is granted to show that the basic ingredients of Section 213 stands satisfied as depicted in the order dated 02.11.2017 and its compliance was sought by a later order.

List for further consideration on 01.02.2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Vineet